

REPORT OF RAILWAY CONVENTION COMMITTEE, 1954

Shri M. A. Ayyangar (Tirupati): I beg to present the Report of the Railway Convention Committee, 1954.

✓ MOTION FOR ADJOURNMENT

DETENTION OF POLITICAL PRISONERS
IN ANDHRA

Mr. Speaker: In connection with the adjournment motion tabled yesterday by **Shri Gopalan** and **Shri Raghavaiah**, I had called for a factual statement and I have received a communication from the Prime Minister which I will read to the House:

"With reference to the motion for adjournment of which notice was given by **Shri A. K. Gopalan** and **Shri P. V. Raghavaiah**, this morning, I got into touch on phone with the Governor of Andhra State. The Governor has informed me that he issued orders two days ago....."—the letter is dated yesterday—"for the release of all the prisoners who have been convicted in connection with the Wasteland and Toddy Tappers' satyagraha in Andhra. Apparently these orders were issued because the satyagraha was withdrawn. Orders were issued two days ago and have either been given effect to already or will be given effect to in another day or so."

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL—contd.

New Clauses 21A, 22A and 24A

Mr. Speaker: Now, the House will proceed with the clause-by-clause consideration of the Bill further to amend the Code of Criminal Procedure, 1898, as reported by the Joint Committee.

Before the House proceeds with further consideration of the Code of Criminal Procedure (Amendment) Bill, 1954 I would like to dispose of

amendments Nos. 369, 53, 287, 372 and 380 proposing new clauses 21A, 22A and 24A. All these amendments are, to my mind, out of order as they seek to amend sections of the principal Act not touched by the amending Bill.

Before we proceed further I shall put to the vote of the House clause 22 and amendments thereon, which were held over yesterday.

The House will thereafter resume further discussion on clauses 25, 97 and 114. Of the five hours allotted to this group of clauses, two hours and eight minutes have already been availed of yesterday and two hours and 52 minutes now remain. This would mean that the discussion on this group of clauses will conclude by about 3-15 P.M. when the clauses will be put to the vote of the House.

The House will thereafter take up consideration of the next group which consists of clauses 26 to 38 for which five hours have been allotted.....

Shri Sadhan Gupta (Calcutta-South-East): May I make one submission? There was an amendment proposed by **Shri Pataskar** and the Government had indicated...

Mr. Speaker: I am going to put all those amendments to the vote of the House.....

Shri Sadhan Gupta: There would be a special debate on that particular amendment and amendments to that amendment. What happened was this. **Mr. Pataskar** moved an amendment yesterday which was not circulated and the Chair allowed it because Government had accepted it. As it was a new amendment it was thought necessary that Members should have time to consider it and propose amendments and put in their observations. Therefore, the Chair promised a debate....

Mr. Speaker: What does hon. Member want to say? Perhaps he wants to explain the amendment. If it is so, he may do so. There is another amendment by **Mr. Deshpande**.....